

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/1024/2015, 1023/2015, 1017/2015 & 1018/2015

& MA/21/437/2020, 438/2020 439/2020 & 440/2020

HYDERABAD, this the 19th day of March, 2021



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

Shri K. Murli, S/o. K. Ramulu,
Ex-Tech, Gr. I (Power car shop),
Aged about 58 years,
CWM Office, S.C. Railway,
Lallaguda Workshop,
R/o. H.No. Plot No.21, Road No.3,
Sarvanshi Enclave, Bandlaguda,
Hyderabad.

...Applicant in OA/1024/2015

Shri P. Ramulu, S/o. Durgaih,
Ex-Tech Gr. I (Corrosion shop),
Aged about 57 years,
CWM Office, S.C. Railway,
Lallaguda Workshop, R/o. H.No.17/569,
Indira Nehru Nagar, Malkajgiri,
Secunderabad.

...Applicant in OA/1023/2015

Shri C.S. Ramesh, S/o. C.V. Sreeramulu,
Ex-Tech Gr.I (Carriage shop),
CWM Office, S.C. Railway, Lallaguda Workshop,
R/o. H.No.12-5-174/3, South Lallaguda,
Secunderabad.

...Applicant in OA/1017/2015

Shri N. Sanjeeva, S/o. N. Swamy,
Aged about 56 years,
Ex-Tech, Gr. I, (Carriage shop),
CWM Office, SC Railway,
Lallaguda Workshop,
R/o. H.No.12-10-365/6/1,
Seethapalmandi, Secunderabad.

...Applicant in OA/1018/2015

(By Advocates :Sri G. Pavana Murthy
Sri G.S. Rao)

Vs.

1. Union of India rep. by its
The General Manager,
South Central Railway, 3rd floor,
Rail Nilayam, Secunderabad.
2. The Chief Workshop Manager (R/A),
(Carriage work shop), Lallaguda Workshop,
SC Railway, South Lallaguda,
Secunderabad.
3. The Dy. Chief Mechanical Engineer, (A/A),
O/o. The Chief Work Shop Manager,
(Carriage work shop) South Lallaguda,
S.C Rly, Secunderabad.
4. The Production Engineer, (D/A),
Lallaguda Workshop, S.C. Railway,
South Lallaguda, Secunderabad.

...Respondent in OA.1024/2015

4. The Works Manager (D/A),
Lallaguda Workshop, SC Railway,
South Lallaguda, Secunderabad.

...Respondent in OA.1023/2015,
OA/1017/2015 & OA/1018/2015

5. The Workshop Personnel Officer,
Lallaguda workshop, S.C. Railway,
South Lallaguda, Secunderabad.

... Respondents

(By Advocate: Sri Vijaya Sagi, SC for Rlys.)

ORAL ORDER
(As per Hon'ble Mr. Ashish Kalia, Judl. Member)



The applicants in all the 4 O.As have filed O.As challenging the orders passed by the Disciplinary Authority and confirmed by the Appellate Authority. Now, after the pleadings are complete, the applicants have filed Amendment Petitions seeking permission to challenge the order of the Revising Authority along with the orders of the Disciplinary as well as the Appellate Authority.

2. Heard Sri G.S. Rao, learned counsel for the applicants and Smt. Vijaya Sagi, learned Standing Counsel for Railways.
3. After hearing the learned counsel for the parties at length, we are of this view that the *doctrine of merger* comes into play and all orders get merged. Once, the Revisionary Authority passes orders, nothing survives for adjudication in the O.As.
4. With the above observation, the O.As & MAs are disposed of. The applicants are given liberty to file fresh O.As, in case they are so advised. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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